

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 21/RP/2024

Subject : Review Petition against the Order dated 5.4.2024 passed by the Commission in Petition No. 54/MP/2024 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Order 47 Rule 1 of the Code of Civil Procedure Code, 1908.

Petitioner : Khandukhal Rampura Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **26.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate.
Shri Pritam, Advocate, KRTL
Ms. Suriti Chowdhary, Advocate, KRTL
Shri Anuj Bhawe, Advocate, KRTL

Record of Proceedings

At the outset, learned proxy counsel appearing on behalf of the Ms. Abhiha Zaidi, counsel for the Petitioner submitted that the learned counsel being occupied in a part-heard matter before another forum, the matter may be adjourned. Considering the said request, the matter was adjourned.

2. The Petition will be listed for hearing on admission on **28.10.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)